



RAJASTHAN HIGH COURT  
**HIGH COURT OF JUDICATURE FOR RAJASTHAN**  
**BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 16856/2019  
URN: CW / 31433U / 2019

Roopraj Prajapat S/o Shri Kishore Prajapat

-----Petitioner

Versus

The State of Rajasthan & Ors.

-----Respondents

For Petitioner(s) : Mr. Deen Dayal Sharma  
For Respondent(s) : Mr. G.S. Gill, AAG assisted by  
Ms. Shikha Sharma, AAAG &  
Mr. Dev Kumar  
Mr. Ashindra Gautam with  
Mr. Kuldeep Singh Rathore

Mr. Deen Dayal Sharma, Tehsildar,  
Nadoti, Karauli and  
Mr. Bharat Singh Gurjar, Patwari,  
Nadoti, Karauli, present in person.

**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA**  
**HON'BLE MR. JUSTICE MANEESH SHARMA**  
**Order**

**02/07/2026**

1. On 27.04.2026, this Court passed an order that in spite of encroachments being removed several times, the encroachers had been again encroaching the area and considering them as rank encroachers, the Court directed respondent No.5 to submit a report making it clear that if the encroachments are not removed by 30.04.2026, further directions shall be issued by the Court.
2. Again on 30.04.2026, the case was taken up and this Court passed an order directing the Tehsildar and Patwari to submit their explanation for non-compliance of the order dated 27.04.2026. The case was directed to be listed on 20.05.2026. For the reasons best known to the Registry, the case was not listed on 20.05.2026.



3. Be that as it may, the case has now come up before this Court and both the Officers are present. However, to the shock and surprise of this Court, both of them admit that there are encroachments and want further seven day's time to remove the encroachments. Apparently, they have no regard for the Court's orders and have shown disrespect at the same time, they are apparently guilty of not performing their duties.

4. While we may not take action of initiating contempt proceedings against them but since it is apparent that they have not performed their duties of removing the encroachments, knowing fully well that the same has been done repeatedly, we direct the Revenue Secretary to immediately take departmental action against both the Officers namely; Mr. Deen Dayal Sharma, Tehsildar, Nadoti, Karauli and Mr. Bharat Singh Gurjar, Patwari, Nadoti, Karauli.

5. We also direct that both of them shall remain under suspension till the departmental proceedings are concluded.

6. Mr. G.S. Gill, learned Additional Advocate General, is further directed to issue instructions to the concerned SHO of the concerned village and also the other revenue Authorities to see that the encroachments are removed immediately and a report be submitted to this Court before the next date.

7. It is made clear that if there are any other encroachments, the same shall be removed.

8. List this case again on 08.07.2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

Diksha/25

